

THE NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION
AND RESEARCH (AMENDMENT) ACT, 2007

No. 19 OF 2007

[3rd April, 2007.]

An Act further to amend the National Institute of Pharmaceutical Education
and Research Act, 1998.

BE it enacted by Parliament in the Fifty-eighth Year of the Republic of India as follows:—

Short title
and
commence-
ment.

1. (1) This Act may be called the National Institute of Pharmaceutical Education and Research (Amendment) Act, 2007.

(2) It shall be deemed to have come into force on the 29th day of January, 2007.

Amendment
of section 3.

2. In the National Institute of Pharmaceutical Education and Research Act, 1998 (hereinafter referred to as the principal Act), in section 3, for clause (g), the following clause shall be substituted, namely:—

‘(g) “Institute” means a National Institute of Pharmaceutical Education and Research established under sub-section (1) or sub-section (2A) of section 4;’

3. In the principal Act, in section 4,—

Amendment
of section 4.

(i) after sub-section (2), the following sub-section shall be inserted, namely:—

“(2A) The Central Government may, by notification in the Official Gazette, establish similar Institutes in different parts of the country.”;

(ii) in sub-section (3),—

(A) for clause (d), the following clause shall be substituted, namely:—

“(d) the Secretary, Technical Education, Government of the State within which the Institute is situated, *ex officio*,”;

(B) after clause (j), the following clause shall be inserted, namely:—

“(ja) a representative of the Pharmacy Council of India.”

4. In the principal Act, after section 4, the following section shall be inserted, namely:—

Insertion of
new section
4A.

“4A. An Institute, with the prior approval of the Central Government, may, by notification in the Official Gazette, establish one or more centres in different locations within its jurisdiction.”

Centres of
Institute.

5. (1) The National Institute of Pharmaceutical Education and Research (Amendment) Ordinance, 2007 is hereby repealed.

Repeal and
saving.

Ord. 2 of
2007.

Ord. 2 of
2007.

(2) Notwithstanding the repeal of the National Institute of Pharmaceutical Education and Research (Amendment) Ordinance, 2007, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the corresponding provisions of the principal Act, as amended by this Act.